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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 20/252/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017**

Name of the Company: Girishan Investment Pvt Ltd.
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KIRAN SHAH	C.A	Petitioner	Kiran Shah
2.				

ORDER

Learned FCA Mr. Kiran Shah present for Appellant. None present for ROC.

Appellant filed Proof of service of copy of application on ROC today.

Heard arguments of Learned FCA for Appellant.

Appeal is admitted.

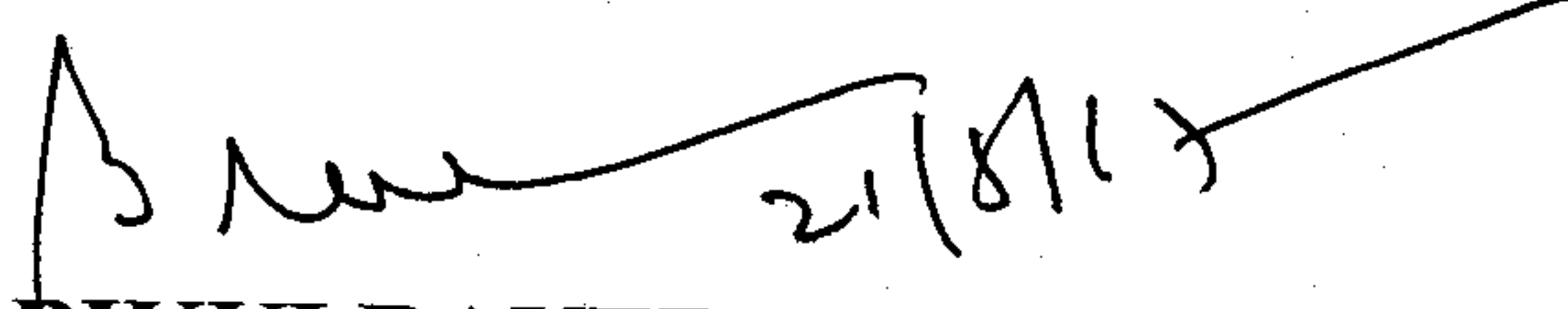
Appellant is directed to file Gazette notification.

Appellant is directed to file documents to show that Apurva Sonthalia is the director of the M/s Girishan Investment Pvt Ltd.

Appellant is directed to issue notice of date of hearing along with copy of this order on ROC.

ROC is directed to file objections, if any within two weeks from the date of service of notice of date of hearing.

List the matter on 11.09.2017 for hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of August, 2017.